प्राधिकार से प्रकाशित
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संकल्प
नई दिल्ली, 28 फरवरी, 2014

सं. 1/1/2013-ई.III(ए)-भारत सरकार ने सातवें केंद्रीय बैंक आयोग का गठन करने का निर्देश दिया है जो इस प्रकार है:-

1. अध्यक्ष - न्यायमूर्ति श्री अशोक कुमार माधुर
2. सदस्य - श्री विवेक राय
3. सदस्य - डॉ. रविन्द्र रोय
4. सचिव - श्रीमती मीना अग्रवाल

आयोग के विचारपत्र विषय निम्नलिखित होंगे:

(क) कर्मचारियों की निम्नलिखित श्रेणियों के संबंध में उन सिद्धांतों के लिए बांटनीय एवं व्यवहार्य परिवर्तनों की जांच करना, समीक्षा करना, विकास करना और सिफारिश करना जिससे परिलक्षित प्रश्नों की संरचना, वेतन, भूमि एवं नकद अर्थ वस्तु रूप में अन्य सुविधाएं,अभ शासित होने चाहिए; और ऐसा करते हुए इन सिफारिशों के वैकल्पिक करण और सुरक्षितकरण के साथ-साथ विभिन्न विवाहों, एजेंसियों एवं सेवाओं की विशेषता आवश्यकताओं को ध्यान में रखा गया हो:-

886 GI/2014 (1)
MINISTRY OF FINANCE  
(Department of Expenditure)  
RESOLUTION  
New Delhi, the 28th February, 2014

No.1/1/2013-E.III(A).—The Government of India have decided to appoint the Seventh Central Pay Commission comprising of the following:—

1. Chairman - Justice Shri Ashok Kumar Mathur  
2. Member - Shri Vivek Rae  
3. Member - Dr. Rathin Roy  
4. Secretary - Smt. Meena Agarwal  

2. The terms of reference of the Commission will be as follows:—

(a) To examine, review, evolve and recommend changes that are desirable and feasible regarding the principles that should govern the emoluments structure including pay, allowances and other facilities/benefits, in cash or kind, having regard to rationalization and simplification therein as well as the specialized needs of various Departments, agencies and services, in respect of the following categories of employees:—

(i) Central Government employees—industrial and non-industrial;  
(ii) Personnel belonging to the All India Services;  
(iii) Personnel of the Union Territories;  
(iv) Officers and employees of the Indian Audit and Accounts Department;  
(v) Members of the regulatory bodies (excluding the RBI) set up under the Acts of Parliament; and  
(vi) Officers and employees of the Supreme Court
(b) To examine, review, evolve and recommend changes that are desirable and feasible regarding the principles that should govern the emoluments structure, concessions and facilities/benefits, in cash or kind, as well as the retirement benefits of the personnel belonging to the Defence Forces, having regard to the historical and traditional parities, with due emphasis on the aspects unique to these personnel,

(c) To work out the framework for an emoluments structure linked with the need to attract the most suitable talent to Government service, promote efficiency, accountability and responsibility in the work culture, and foster excellence in the public governance system to respond to the complex challenges of modern administration and the rapid political, social, economic and technological changes, with due regard to expectations of stakeholders, and to recommend appropriate training and capacity building through a competency based framework,

(d) To examine the existing schemes of payment of bonus, keeping in view, inter-alia, its bearing upon performance and productivity and make recommendations on the general principles, financial parameters and conditions for an appropriate Incentive Scheme to reward excellence in productivity, performance and integrity,

(e) To review the variety of existing allowances presently available to employees in addition to pay and suggest their rationalization and simplification with a view to ensuring that the pay structure is so designed as to take these into account,

(f) To examine the principles which should govern the structure of pension and other retirement benefits, including revision of pension in the case of employees who have retired prior to the date of effect of these recommendations, keeping in view that retirement benefits of all Central Government employees appointed on and after 01.01.2004 are covered by the New Pension Scheme (NPS),

(g) To make recommendations on the above, keeping in view:

   i. the economic conditions in the country and the need for fiscal prudence;
   ii. the need to ensure that adequate resources are available for developmental expenditures and welfare measures;
   iii. the likely impact of the recommendations on the finances of the State Governments, which usually adopt the recommendations with some modifications;
   iv. the prevailing emolument structure and retirement benefits available to employees of Central Public Sector Undertakings; and
   v. the best global practices and their adaptability and relevance in Indian conditions.

(h) To recommend the date of effect of its recommendations on all the above,

3. The Commission will devise its own procedure and may appoint such Advisors, Institutional Consultants and Experts, as it may consider necessary for any particular purpose. It may call for such information and take such evidence, as it may consider necessary. Ministries and Departments of Government of India shall furnish such information and documents and other assistance as may be required by the Commission. The Government of India trusts that State Governments, Service Associations and others concerned will extend to the Commission their fullest cooperation and assistance.

4. The Commission will have its Headquarters in Delhi.

5. The Commission will make its recommendations within 18 months of the date of its constitution. It may consider, if necessary, sending interim reports on any of the matters as and when the recommendations are finalized.

RATAN P. WATAL, Secy.